

*F.No. Law-Jud/53/2021-10*  
Government of Jammu and Kashmir  
**Department of Law, Justice and Parliamentary Affairs**

Civil Secretariat, Srinagar  
30<sup>th</sup> of June, 2021

Subject: Furnishing of OIC Order with fee claims.


Circular No:07-JK(LD) of 2021  
Dated:-30.06.2021

In terms of Government Order No. 1673- JK (LD) of 2021 dated 24.03.2021, all Administrative Department(s) have to appoint an Officer-In-Charge(OIC) litigation for every case instituted against the Government, who shall inter-alia be responsible for monitoring the litigation.

As such, in order to have effective monitoring of the litigation and adherence to the instructions issued in this behalf, it is enjoined upon all Law Officers representing their assigned department(s) before the Hon'ble Court(s) that the 1<sup>st</sup> half counsel fee bill shall quintessentially accompany a copy of the Government Order by which the OIC has been appointed in the case, for which the bill has been raised.

For compliance of all.

By Order

  
30/6  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government

Copy for information and necessary action:-

1. Director Litigation , Jammu/Kashmir.
2. All Law Officers representing the Government.
3. Pvt Secretary to Ld Advocate General, J&K.
4. Pvt Secretary to Secretary Law.
5. All Officers/Officials of Department of Law, Justice and PA.
6. Incharge Website.
7. Concerned file.
8. Circular register.